

5693 Papers laid on the 17 DECEMBER 1958 Calling Attention to 5694  
Table Matters of Urgent  
Public Importance

cattle. These squads are catching on an average about 1,500 stray cattle per month;

(ii) The services of the Central Cattle Catching Party appointed at the instance of the Ministry of Food and Agriculture have also been placed at the disposal of the local bodies;

(iii) With a view to discouraging cattle owners from letting loose their cattle, the penalty for release for impounded cattle has been enhanced from Rs. 20 to Rs. 30 per cattle; and

(iv) Under the Delhi Milk Supply Scheme, it is proposed to rehouse as many of these cattle as possible. The details of the scheme are being worked out.

12 hrs.

**PAPERS LAID ON THE TABLE**

**AMENDMENT TO MOTOR VEHICLES RULES  
FOR MANIPUR**

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of Notification No. B-TP/24/56/57-8 dated the 28th November, 1958 making certain amendment to the Motor Vehicles Rules for Manipur, 1951, published in the Manipur Gazette. [Placed in Library See No. LT-1131/58]

**AUDIT REPORT, DEFENCE SERVICES**

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): I beg to lay on the Table, under Article 151(1) of the Constitution a copy of the Audit Report, Defence Services, 1958 (including Report on the Appropriation Accounts of Defence Services and the Commercial Appendix thereto for the year 1958-59). [Placed in Library. See No LT-1132/58].

**REPLY TO MEMORANDUM ON DEMANDS  
FOR GRANTS (RAILWAYS)**

The Deputy Minister of Railways (Shri Shah Nawaz Khan): I beg to lay on the Table a copy of the statement containing reply to a memorandum received from a Member in connection with Demands for Grants (Railways) 1958-59. [Placed in Library. See No. LT-1133/58.]

12.02 hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**THIRTY-THIRD REPORT**

Sardar Hukam Singh (Bhatinda): I beg to present the Thirty-third Report of the Committee on Private Members' Bills and Resolutions.

12.03 hrs.

**CALLING ATTENTION TO MATTER  
OF URGENT PUBLIC IMPORTANCE**

**DEVELOPMENT OF AIRPORTS**

Mr Speaker: Shri Naushir Bharucha to call the attention of the Minister of Transport and Communications to the programme for the development of airports at Bombay, Calcutta and Delhi for reception of jet aircraft. I find the hon. Member is absent. Usually, when hon. Members are absent, such statements are laid on the Table for the information of the House as a whole.

The Deputy Minister of Civil Aviation (Shri Mohinddin): I beg to lay the statement on the Table of the House.

**Statement**

Government are taking adequate action for the development of the three international airports at Bombay, Delhi and Calcutta to make them fit for jet transport operations.

At Santa Cruz Airport, Bombay, a scheme costing Rs 4 crores has been sanctioned for the extension of runway to 10,500 ft. initially and to 12,000 ft. later on, if necessary. The high cost of the scheme is due to the reasons that it includes the cost of acquisition of additional land to enable the runway being extended to 12,000 ft. in future, if necessary, and also the cost of cutting the tops of four hills located to the east of the airport to bring them down to a safe height.

At Delhi, a scheme costing Rs. 1.5 crores for the construction of a new runway, 10,500 ft long at Palam Airport, has been sanctioned to facilitate the operation of jet transport aircraft. The work is expected to be completed before the end of 1960 and in the meantime, the existing instrument runway is undergoing special repairs to enable it to handle all the traffic coming to Palam before the new runway is completed.

At Calcutta, a scheme costing Rs 3.23 crores has been sanctioned for the extension of runway and construction of a new terminal building at Dum Dum Airport. The runway at Dum Dum is being extended to 8,500 ft initially and it will be further extended to 10,500 ft later on, if necessary.

Government are keeping a close watch on the execution of the works at all the three airports so that the construction works may proceed according to schedule.

12.04 hrs.

DELHI LAND REFORMS (AMENDMENT) BILL\*

The Minister of Home Affairs (Pandit G. B. Pant): I beg to move for leave to introduce a Bill further to amend the Delhi Land Reforms Act, 1954.

Mr. Speaker: The question is:

- "That leave be granted to introduce a Bill further to amend the Delhi Land Reforms Act, 1954".

The motion was adopted.

Pandit G. B. Pant: I introduce the Bill

DELHI PANCHAYAT RAJ (AMENDMENT) BILL\*

The Minister of Home Affairs (Pandit G. B. Pant): I beg to move for leave to introduce a Bill further to amend the Delhi Panchayat Raj Act, 1954

Mr. Speaker: The question is

- "That leave be granted to introduce a Bill further to amend the Delhi Panchayat Raj Act, 1954"

The motion was adopted.

Pandit G. B. Pant: I introduce the Bill

12.05 hrs.

COMMITTEE OF PRIVILEGES  
SIXTH REPORT

Sardar Hukam Singh (Bhatinda): I beg to move

- "That this House agrees with the Sixth Report of the Committee of Privileges laid on the Table on the 12th December, 1958"

Mr. Speaker: Motion moved.

- "That this House agrees with the Sixth Report of the Committee of Privileges laid on the Table on the 12th December, 1958"

Sardar Hukam Singh: Some information may be required about this report. Earlier, this House adopted the 3rd report of the Committee of Privileges. Shri Valvi, an hon Member of this House, was required to be

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dated 17-12-58.